

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 116**  
**CAA- 16/ND/2021**

**IN THE MATTER OF:**

Online Micro Services Pvt. Ltd.  
And Eventure Softsol Pvt. Ltd.

... Applicant/Petitioner

**Order under Section 230-232.**

**Order delivered on 12.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nesar Ahmad, PCS & Mr. Rohit Chaudhary, Adv.  
Mr. Hitesh Josi, PCS  
For the IT Dept. : Mr. Deepak Anand , Adv.,  
Mr. Vipul Agrawal, Standing Counsel  
For the RD/OL : Ms. Apoorva, Adv.

**ORDER**

Learned Counsel for Income Tax seeks and is granted three weeks time to file reply with respect to both the companies. Learned Counsel for RD states that query letter is issued to the petitioner. The Learned Counsel for the petitioner states that the query is responded, let RD filed their response. List on 11.06.2021.

**Sd/-**  
**DR. V.K. SUBBURAJ**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**